

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/223/2017
NAME OF THE PETITIONER(S) : CO JEWEL HALL MARKINGS PVT LTD
NAME OF THE RESPONDENT(S) : ROC, COIMBATORE
UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	B. Sarathbabu	For Roc, Coimbatore	B. Sarathbabu
	SANKAR VARADARAJAN P.M. VASALA	FOR APPLICANT	P.M. Vasala

ORDER

Counsel for the Applicant present. Counsel for the RoC also present. Counsel for the RoC has filed the objections and the same is placed on record. The Company was incorporated during the year 2011 and till 2013 the Balance Sheet and Annual Return were filed. Thereafter, there is no compliance with the provisions of the Companies Act, 2013, due to which the name of the Company was struck off from the Register of Companies, during 2017.

Heard the Counsel for the Petitioner and the Counsel for RoC, and perused the records. It appears that the Company is carrying on its business, therefore the Application is allowed.

The Applicant Company is directed to file all the pending Annual Returns and Balance Sheets within the time as may be provided by the RoC. The RoC is directed to restore the name of the Applicant Company.

A fine to the tune of Rs.10,000/- is imposed on the Applicant Company, which shall be deposited to the office of the concerned RoC as per the procedure prescribed for incurring expenses for restoration of the name of the Company and the Applicant is directed to file an Affidavit to the effect that no tainted money has been deposited in the accounts of the Company during the period of demonetization.

Accordingly, the Application stands **disposed of**.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)